

12.05 hrs.

RE: MOTION OF PRIVILEGE

Shri Hem Barua (Gauhati): May I seek a clarification from you? I submitted a privilege motion on *China Today* publishing the Peking Note of April 30, and said that before it was laid on the Table of the House, before the House had been apprised of it, it has been published by *China Today*, official organ of the Chinese Embassy here, and printed in the *New Age Press* in Delhi. This is a very serious matter and I wanted to move a motion of privilege on this because we are denied the right to have this note first.

You often say that Members should explore other avenues whenever adjournment motions are tabled. Yesterday I tabled a calling attention notice on this subject and it was refused. Today I have tried a privilege motion. I do not know what has exactly happened to that. Supposing it is rejected, I shall have to give notice of a Short Notice Question. But nobody knows what will happen to that.

Mr. Speaker: Has the hon. Member not been informed of it?

Shri Hem Barua: That is my submission. We are informed like that. But after exploring all avenues, we find ourselves in a very tight corner not knowing what to do.

Mr. Speaker: Order, order. I have said it so many times that if any hon. Member is dissatisfied with any decision that I take, he can come to my Chamber. Now that my decision has been conveyed to the hon. Member, does he expect me to come to a different decision now when he stands up and says something? When he knows already that he has been communicated that decision, what does he expect me to do? Does he expect me to say something different from what has been conveyed to him already?

Shri Hem Barua: My submission was different.

Mr. Speaker: He wants me to say what avenues are open to him.

Shri Hem Barua: Yes, Sir.

Mr. Speaker: I am not a legal adviser to give opinions to Members as to how to guide them. If they send me something in the form of a notice, then I have to decide on that notice, as to whether it is admissible or not. I have to decide on concrete questions as they arise and come up before me. I cannot give advice. If he comes and discusses with me, I will certainly be available for that and will say why I have rejected it. Then probably he might get some help, if I am in a position to help, because he knows much better than myself.

Shri Hem Barua: May I make this submission? In future, may it be your ruling that whenever motions of serious import are disallowed, instead of merely conveying that decision to Members, the Speaker may be pleased to assign the reasons also, so that Members might know where they stand? Otherwise we are quite lost in darkness.

Mr. Speaker: There is a matter of breach of privilege brought up by a Member and the Speaker considers that there is no breach of privilege. That is conveyed to the hon. Member. What other grounds does he require in that respect? I will advise him, if he wants to discuss it further with me, to come to my Chamber. We will sit together and discuss.

12.08 hrs.

PAPERS LAID ON THE TABLE

PAPERS UNDER TARIFF COMMISSION ACT

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): I beg to lay on the Table a copy each of the following papers under subsection (2) of section 16 of the Tariff Commission Act, 1951:—

- (i) Report (1959) of the Tariff Commission on the fixation of

fair retention price of ammonium sulphate produced by Sindri Fertilizers and Chemicals Limited. [Placed in Library, see No. LT-86/62].

- (ii) Supplementary Report (1960) of the Tariff Commission on the fixation of fair retention price of ammonium sulphate produced by the Sindri Fertilizers and Chemicals Limited.
- (iii) Government Resolution No. Fert.1(15)/58-Vol. II dated the 16th January, 1962.
- (iv) Statement explaining the reasons why a copy each of the documents at (i) to (iii) above could not be laid on the Table within the period prescribed in the said sub-section.

[Placed in Library, see No. LT-87/62].

NOTIFICATION UNDER RUBBER ACT

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): On behalf of Shri Manubhai Shah, I beg to lay on the Table a copy of the Rubber (First Amendment) Rules, 1962 published in Notification No. GSR 206 dated the 17th February, 1962 under sub-section (3) of section 25 of the Rubber Act, 1947. [Placed in Library, see No. LT-88/62].

PAPERS UNDER AGRICULTURAL PRODUCE (DEVELOPMENT AND WAREHOUSING) CORPORATION ACT

The Deputy Minister in the Ministry of Community Development, Panchayati Raj and Co-operation (Shri B. S. Murthy): On behalf of Shri S. K. Dey, I beg to lay on the Table a copy of the Certified Accounts of the National Co-operative Development and Warehousing Board for the year 1960-61 and the Audit Report thereon, under sub-section (4) of section 41 of the Agricultural Produce (Development and Warehousing) Corporation Act,

1956. [Placed in Library, see No. LT-89/62].

NOTIFICATIONS UNDER MANIPUR LAND REVENUE AND LAND REFORMS ACT AND TERRITORIAL COUNCILS ACT

The Deputy Minister in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy each of the following Notifications:—

- (i) Notification No. 140/12/60-M (v) published in the Manipur Gazette dated the 31st May, 1961 containing the Manipur Land Revenue and Reforms Rules, 1961, under section 169 of the Manipur Land Revenue and Land Reforms Act, 1960. [Placed in Library, see No. LT-90/62].

- (ii) The Territorial Councils (Election of Members) Rules, 1962 published in Notification No. G.S.R. 5 dated the 1st January, 1962, under sub-section (3) of section 54 of the Territorial Councils Act, 1956. [Placed in Library, see No. LT-91/62].

RULES UNDER CENTRAL EXCISES AND SALT ACT

Shri B. R. Bhagat: I beg to lay on the Table—

- (i) a copy each of the following rules under section 38 of the Central Excises and Salt Act, 1944:—
- (a) The Central Excise (First Amendment) Rules, 1962 published in Notification No. G.S.R. 27 dated the 6th January, 1962.
- (b) The Central Excise (Sixth Amendment) Rules, 1962, published in Notification No. G.S.R. 500 dated the 24th April, 1962.

[Placed in Library, see No. LT-92/62].

- (ii) a copy of Notification No. G.S.R. 489 dated the 21st April, 1962 containing corri-